

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3167
ANSWERED ON:14.12.2005
DISPOSAL OF CASES
Jha Shri Raghunath;Paswan Shri Virchandra

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether as per Central Secretariat Manual of Office Procedure (CSMOP), time limits are required to be fixed for the disposal of cases but the same is not being adhered to by the Ministries, Departments and Government Offices;
- (b) if so, the reasons therefor and the action proposed to be taken in this regard;
- (c) whether the Committee of Secretaries took a decision on June 02, 2004 that Government Offices will purchase stationery upto Rs. 10,000/- from Kendriya Bhandar and DOP&T will revise its instructions;
- (d) if so, the reasons for DOP&T not revising its instructions and adhering to the time limit fixed for the disposal of the cases; and
- (e) the time by which the DOP&T would revise its instructions in the matter?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

- (a) & (b): Para 121 of the CSMOP states that time limits will be fixed for disposal of as many types of cases as possible handled in the Department through departmental instructions. All Ministries/Departments are required to follow the guidelines laid in this regard.
- (c), (d) & (e): The Committee of Secretaries considered the question of purchase preference for Kendriya Bhandar/ National consumers cooperation Federation and made certain recommendations. The Ministry of Finance, after extensive review has since issued new General Financial Rules (GFR) 2005, modifying the provisions of GFR, 1963. Accordingly, instructions have been issued that the special dispensation under the procedure of inviting tenders/quotations provided to Kendriya Bhandar and National Consumers Cooperative Federation are no longer in force and all purchases/procurement of goods for use by Government of India officers will now be guided by the relevant provisions of GFR 2005.